

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

CONTEMPT PETITION NO. 31 OF 1998
(Arising out of O.A. 1098 of 1992)

Coram:- Hon'ble Mr. S. Dayal, A.M.
Hon'ble Mr. S.K. Agarwal, J.M.
Allahabad, this the 21st day of May, 1999.

Santosh Kumar,
S/o. Late Sri Raja Ram Chaurasia,
R/o. Vill & Post Patan,
Distt. Unnao.

.....Petitioner.

By Shri H.P. Mishra, Advocate.

Versus

1. Sri R.U.S. Prasad,
Director General,
Department of Post & Telegraph,
DAK Bhawan, New Delhi.
2. Sri S.P.Ojha, Chief Post Master General,
U.P.Circle, Lucknow.
3. Sri R.B.L.Dixit, Superintendent of Head
Post Office, Kanpur.
4. Sri Bhagwan Deen, Dy. Post Master,
Patan, District Unnao.

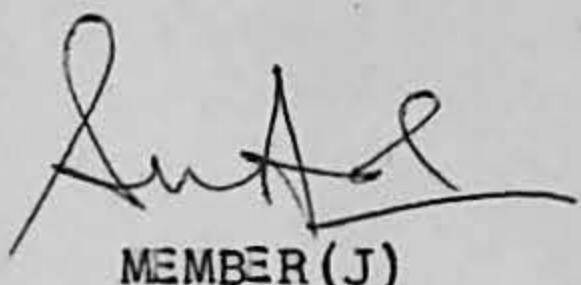
.....Opp. Parties.

ORDER (Open Court)

(BY Hon'ble Mr. S. Dayal, Member (A))

This contempt petition was filed with a prayer that the respondents be summoned and prosecuted under Contempt of Court Act for non-compliance of the Court's order dated 28-9-1993. By order dated 28-9-93 in O.A. No.1098/92 a Bench of this Tribunal had allowed application for compassionate appointment in and issued directions to respondents to provide compassionate appointment to the applicant as per rules on the first available vacancy

for which he was found suitable. We find that although order was passed in 1993 and the compliance was to be made on the availability of first vacancy, the contempt petition has been filed in 1998. The averment of the applicant appeared to be that the respondents are not obeying the order of the Tribunal despite availability of vacancies in the past. The application should have been filed within a period of one year from the date of commission of contempt. Since this has not been done, ~~gxxxxxx~~ the application for condonation of delay No.934/98 can not be allowed and the case is dismissed as barred by limitation.



MEMBER (J)



MEMBER (A)

satya/